

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.21/Chd/Hry/2017.**

Achenbach Buschhuten GMBH & Co. KG

....Applicant/Operational Creditor.

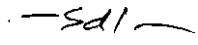
Versus.


Arcotech Limited.

....Respondent/Corporate Debtor.

Present: Mr.Kanwalvir Singh Kang, Advocate for the Applicant.  
None for the respondent/Corporate Debtor.

Having heard the learned counsel for the applicant, we find that column at serial No.7 of part V of the application contains a statement that it is not applicable, whereas it is the requirement to file statement of account, where deposits are made or credits received normally by the operational creditor in respect of the debt of the corporate debtor. That seems to be incomplete information. The applicant has also not stated as to when the last payment was made by the respondent pursuant to the purchase order. Learned counsel for the petitioner has accepted notice of these defects and seeks some time to file the documents along with the affidavit as well as packing list and the Bill of Lading as mentioned in the purchase agreement. The matter is adjourned to 17.5.2017 for arguments. Let the compliance be made at least a day before the date fixed.

  
(Justice R.P.Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical).

May 12, 2017.  
Ashwani